

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
RAJYA SABHA
QUESTION NO 18.11.2010
ANSWERED ON

ACTION TAKEN BY PAKISTAN AGAINST PERPETRATORS OF MUMBAI ATTACK .

127

Shri Ishwarlal Shankarlal Jain

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

(a) whether Pakistan is thinking of appointing a Commission and sending it to India to record the statements of key witnesses and officers, by filing an application in the court conducting the trial against six suspects in 26/11 Mumbai attack case;

(b) if so, the details thereof;

(c) whether it is a fact that Pakistan is trying its best to bring the conspirators of Mumbai attacks in the dock; and

(d) if so, the details thereof;

ANSWER

THE MINISTER OF EXTERNAL AFFAIRS

(SHRI S.M. KRISHNA)

(a) to (d) Pakistan has proposed to send a Judicial Commission to India to record/verify statements of the Additional Chief Metropolitan Magistrate and the Chief Investigating Officer, who had recorded the confessional statement of Ajmal Kasab, and the doctors who conducted the post-mortem. The Judicial Commission will comprise two lawyers i.e. one prosecution and one defence lawyer, accompanied by a coordinating officer. Pakistan has taken some steps for prosecuting some of the accused in the Mumbai terrorist attack; however much more needs to be done. There is an ongoing trial of the seven accused in the Anti-Terrorism Court in Pakistan, which is moving at a very slow pace. Pakistan needs to bring the Mumbai terrorist attack investigation and trial to a conclusion expeditiously. It also needs to bring all the perpetrators of the Mumbai terrorist attack to justice and unravel the larger conspiracy behind the horrific attack.